

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1966-67 for the purposes of Railways."

*The motion was adopted.*

**Shri S. K. Patil:** I introduce† the Bill.

13.40 hrs.

APPROPRIATION (RAILWAYS)  
NO. 2 BILL† 1966

**The Minister of Railways (Shri S. K. Patil):** I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1965-66 for the purposes of Railways.

**The Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1965-66 for the purposes of Railways".

*The motion was adopted.*

**Shri S. K. Patil:** I introduce† the Bill.

13.40½ hrs.

APPROPRIATION (RAILWAYS)  
Bill, 1966—contd.

**The Minister of Railways (Shri S. K. Patil):** I beg to move†:

"That the Bill to authorise payment and appropriation of certain sums from and out of the

Consolidated Fund of India for the service of the financial year 1966-67 for the purposes of Railways be taken into consideration."

**Mr. Deputy-Speaker:** Motion moved:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1966-67 for the purposes of Railways, be taken into consideration."

**Shri U. M. Trivedi (Mandsaur):** This is an Appropriation Bill and I am not going to take much time. But I would refer briefly to two or three points.

During the budget discussions, two pertinent questions have been vexing my mind—and that should apply with equal force to the hon. Ministers concerned—and those are about the class III employees on our railways. One point creates a lot of irritation every-time I think about it, because as a lawyer it has been my misfortune for nearly every year to deal with cases of departmental inquiries where ultimately the cases are dragged in the courts, and where *prima facie* patent injustice had been done to the employee. This injustice stems from the fact that the inquiring officers are generally prejudiced, being officers superior to the persons against whom the inquiries are held. The remedy that is available in the High Court under art. 226 is generally limited to any breach of the rules; the facts are never gone into.

To remedy this state of affairs, I would make this plea to the hon. Minister. We are all men in the street we know the difficulties of the ordinary class III men. The point for consideration is whether the time has not now come to establish a sort of independent administrative tribunals, even though they may be within the

†Published in Gazette of India Extraordinary, Part II, section 2, dated 24th March, 1966.

†Introduced/moved with the recommendation of the President.